NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 43-43A of 2021

IN THE MATTER OF:

Shri Digambar Anandrao Pingle   **...Appellant.**

       Versus

Sh. Shrikant Madanlal Zawar & Ors.   **...Respondents.**

Present:

For Appellant: Mr. Gautam Singhal, Mr. Rajat Chaudhary,
Mr. Arshil Shah and Mr. Ankit Bhatnagar,
Advocates.

For Respondent: Mr. Ranjan Agarwal, Advocate for R-1.
Ms. Ranjana Roy Gawai and Mr. Vineet Kumar and
Mr. Pervinder, Advocates for R-2.
Mr. Akhil Sarathy, Advocate for R-3.
Ms. Garima Sharma and Ms. Shivangi Girish Kedia,
Advocates for R-5.

ORDER
(Virtual Mode)

27.01.2021   Heard Learned Counsel for the Appellant. It is stated that 'CIRP' started on 19th July, 2018. Thereafter, it appears that the Appellant obtained 'MSME' Certificate (Annexure A-3) on 05th March, 2019. The Appellant to file copy of the Application which was filed to claim status of 'MSME'.

2.   Issue notice. Mr. Ranjan Agarwal, Advocate appears for Respondent No. 1. Ms. Ranjana Roy Gawai, Advocate appears for Respondent No. 2. Ms. Garima Sharma, Advocate appears for Respondent No. 5. Mr. Akhil Sarathy, Advocate appears for Respondent No. 3.

3.   Appellant to complete service of notice on Respondent No. 4. Requisites along with process fee be filed, if not filed by tomorrow. If the Appellant provides

the e-mail address of the Respondent No. 4. Let notice also be issued through e-mail.

4.   Respondents to file Reply-Affidavit within two weeks. Rejoinder, if any, may be filed within one week, thereafter. Parties to file Brief 'Written-Submissions' not more than three pages within three weeks. Copies of Judgments on which, parties want to refer and rely on, may also be filed separately.

5.   Learned Counsel for Appellant is insisting on stay to the Liquidation Proceedings. We are not inclined to grant any stay.

List the Appeal 'For Admission (After Notice)' Hearing on **26th February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Basant B./md.

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